

Notice Calling for suggestions, views, comments etc from WTO-SPS Committee members on the draft standards related to amendment in Food Safety and Standards (Import) Regulations, 2017

F. No. REG/11/25/Import amendment/FSSAI-2017.- In the Food Safety and Standards (Import) Regulations, 2017,-

A. in chapter –II, relating to ‘Licensing of Food Importers’, in regulation 3,-
a. “sub-regulation (2), shall be omitted.”

b. for Sub-regulation (3), the following shall be substituted, namely:-

“(2) For the purpose of sub-regulation (1), the Food Importer shall register himself with the Directorate General of Foreign Trade and possess valid Import-Export Code.”

B. in chapter –III, relating to ‘Clearance of Imported Food by the Food Authority’, in regulation 5, after sub-regulation (5) the following sub-regulation shall be inserted, namely:-

“(6) No article of food shall be cleared from the custom unless it has a valid shelf life of not less than sixty per cent. or three months whichever is less at the time of import.”

C. in Chapter VII, relating to ‘Scheme for Risk based Food Import Clearance’, in regulation 11, for sub-regulation (2), the following shall be substituted, namely:-

“(2) For the purpose of sub-regulation (1),

(a) The Food Safety and Standards Authority of India shall profile the Importer, Custom House Agents, imported product, manufacturer of the imported product, country of origin, source country of the consignment, port of entry, compliance history and any other parameters deemed fit for profiling the risk associated with the commodity.

(b) The importer shall submit sanitary export certificate from authorized agencies in exporting countries for certain food categories as may be specified by the Food Authority from time to time.”